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WP-21107-2019

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 10<sup>th</sup> OF JULY, 2025WRIT PETITION No. 21107 of 2019

*MADHYA PRADESH VIDYUT MANDAL PENSIONERS  
ASSOCIATION UJJAIN*

*Versus*

*MADHYA PRADESH POWER MANAGEMENT COMPANY LTD. AND  
OTHERS*

.....  
Appearance:

Shri Mahesh Narayan Tiwari - Advocate for the petitioner.

Shri Madhusudan Dwivedi - Advocate for the respondents.  
.....

ORDER

By this petition preferred under Article 226 of the Constitution of India, the petitioner has prayed for the following reliefs:-

"अ. प्रत्यर्थीगण माननीय सर्वोच्च न्यायालय नई दिल्ली द्वारा सिविल अपील क्रमांक / 0269-10305/2018 एवं एस.एल.पी. (सी) क्रमांक 5838-5874/2016 तथा सिविल अपील क्रमांक 10306-10307/2018 एवं एस.एल.पी. (सी) क्रमांक 35891-35892/2016 में पारित आदेश दिनांक 05.10.2018 के अनुरूप -

*Emoluments para 4.3. In case of all types of gratuity under Rules 49 and 50 of the CCS(Pension) rules D.A. admissable on the date of retirement/death shall be treated as emoluments alongwith the Emoluments as defined in paragraph No. 4.1 above. according by Rule 50 (5) of the pension Rules shall stand modified to the effect that the emoluments for the prupose of gratuity admissile under the Rule and in addition D.A. admissible on the date of retirement/death of the Government employee shall be trieated as enoluments.*

*Payment of gratuity Act speaks of "gratuity" and "Pension or gratuity being more than that which is awarded under the Act, Pensionand gratuity must be taken to be two completely different Concepts in law which do not at any point of time come together.*

उक्त सन्दर्भ में माननीय सर्वोच्च न्यायालय नई दिल्ली द्वारा दिये गये आदेश के पालन में भुगतान युक्ति युक्त समयावधि में करने हेतु आदेश प्रदान करने की कृपा करें।

ब. प्रत्यर्थीगण से याचिकाकर्ता के सदस्यगण को ग्रेच्युटी की राशि की विधिवत् गणना करके अवशेष देय राशि पर विधि अनुसार योग्य दर से विलम्ब की अवधि का ब्याज भी दिलाये जाने का आदेश प्रदान करने की कृपा करें।

स. याचिकाकर्ता के सदस्यगण को ग्रेच्युटी से वंचित रखने के लिए युक्ति युक्त हर्जाना दिलाया जाने का आदेश प्रदान करने की कृपा करें।



द. याचिकाकर्ता को इस याचिका का संपूर्ण व्यय प्रत्यर्थीगण से दिलवाया जाने सम्बन्धी आदेश प्रदान करने की कृपा करें।

क. अन्य न्यायोचित सहायता जो माननीय न्यायालय याचिकाकर्ता के सदस्यों के हित में उचित समझे प्रत्यर्थीगण से दिलवायी जाने का आदेश प्रदान करने की कृपा करें।

ख. याचिकाकर्ता अर्थात एसोसिएशन के सभी सदस्य वृद्धावस्था के होने से इस याचिका का शिघ्र निराकरण किये जाने की प्रार्थना हैं।"

02. Learned counsel for the respondents has brought to the notice of this Court circular dated 24.12.2019 (Annexure R/1) passed by respondents whereby gratuity under the Payment of Gratuity Act, 1972 has been directed to be extended to the employee of the petitioner union as well.

03. Thus, in view of passing of the circular dated 24.12.2019 (Annexure R/1) by the respondents, nothing further survives for determination in this petition which is accordingly disposed off reserving liberty to the petitioner to file fresh in case of any surviving grievance.

(PRANAY VERMA)  
JUDGE

Shilpa